FORMAT FOR PRISON VISIT OF NHRC

"Crime is the outcome of a diseased mind and jail must have an environment of hospital for treatment and care _ Mahatma Gandhi"

I. INSTITUTIONAL FRAMEWORK

- 1.01 Name of the State:
- 1.02 Name of the Prison:
- 1.03 Type of Prison:

Type of jail - (Tick the one)	Central jail	District jail	Sub jail	Women jail
	Borstal school	Open jail	Special jail	Others

1.04 Sanctioned capacity and Occupancy rate of Prison:

S.No	Prisoners	Sanctioned Capacity	Actual Number of Prisoners	Occupancy Rate (in %)
1.	Male			
2.	Female			
3.	Third Gender			
	TOTAL			

1.05 Profile of Prisoners (based on categories)

S. No.	Classification of Prisoners	General	ОВС	SC	ST	Total Numbers
i.	Male					
ii.	Female					
iii.	Third Gender					
	Total					

1.06 Types of Prison Inmates as on _____

Types	of Inmates	Number of Inmates	Percentage Share
	Male		
Convicts	Female		
Convicts	Transgender		
	Total		
	Male		
Under-	Female		
Trails	Transgender		
	Total		
	Male		
Detenues	Female		
Deterrues	Transgender		
	Total		
	Male		
Others	Female		
Others	Transgender		
	Total		
	Male		
Total	Female		
i Olai	Transgender		
	Total		

1.07 Domicile of Inmates-

Types of Inmates	Domicile					
	Belong to State	Belongs to other State	Belongs to other Country	Total		
Convicts						
Undertrials						
Detenue						
Others						
TOTAL						

1.08 Religion of Inmates-

Types of Inmates	Hindu	Muslim	Sikh	Christian	Others	Total
Convicts						
Undertrials						
Detenue						
Others						
TOTAL						

1.09 Inmates admitted during the annual year____

Name of the Prison	Number o	Number of inmates admitted during the annual year						
	Male	Female	Transgender	Total				

1.10 Indian Prisoners in Jails by Sex and Age-groups ____

Inmates	(Indian)	Convict	Under trials	Detenues	Others	TOTAL
	Male					
18-21	Female					
Years	Transgender					
	Total					
	Male					
21 – 30	Female					
Years	Transgender					
	Total					
	Male					
30 – 50	Female					
Years	Transgender					
	Total					
	Male					
50 Years	Female					
& Above	Transgender					
	Total					
	Male					
Total	Female					
(All Age Groups)	Transgender					
	Total					

1.11 Number of Women Prisoners with Children ____

S.no	Women Prisoners with Children	Total Number
1.	No. of Convict Women Prisoners with Children	
	No. of Children	
2.	No. of Undertrial Women Prisoners with Children	
۷.	No. of Children	
3.	No. of Detenues Women Prisoners with Children	
o.	No. of Children	
4.	No. of Other Women Prisoners with Children	
4.	No. of Children	
E	Total No. of Women Prisoners with Children	
5.	Total No. of Children	

1.12 Total Foreign Inmates in Prison as on ____

Foreig	n Inmates	Number
Convicts	Male	
	Female	
	Transgender	
	Total	
Under-Trails	Male	
	Female	
	Transgender	
	Total	
Detenues	Male	
	Female	
	Transgender	
	Total	
Others	Male	
	Female	
	Transgender	
	Total	
Total	Male	
	Female	
	Transgender	
	Total	

1.13 Distribution of Foreign Inmates by Age-group in the Prison as on_____

Category	CONVICTS	UNDER TRIALS	DETENUES	OTHERS	TOTAL (FOREIGNERS)
16 – 18 Years					
% Share					
18 - 30 Years					
% Share					
30 - 50 Years					
% Share					
50 Years & Above					
% Share					
Total					

1.14 Sex and Age-group wise Foreign Convicts in Jails as on ____

Inmates	(Indian)	Convict	Under trials	Detenues	Others	TOTAL
	Male					
16 – 18	Female					
Years	Transgender					
	Total					
	Male					
18 – 30	Female					
Years	Transgender					
	Total					
	Male					
30 – 50	Female					
Years	Transgender					
	Total					
	Male					
50 Years	Female					
& Above	Transgender					
	Total					
	Male					
Total	Female					
(All Age Groups)	Transgender					
	Total					

1.15 Prison Architecture

Terminally ill

k.

i. ii.							
iii.	Age of the building / Year of Establishment:						
iv.	Total number of wards/Barracks						
٧.	Explain in detail about Open Prison, Semi-open Prisons and open						
	colonies/campus						
vi.	Briefly explain the religious discourse set-up in prison (if available)						
VII.	Explain the set-up of segregation of different categories of prisoners,						
	such as:						
.	on the same of the						
Pris	sons/annex/Yards/Enclosures for: -						
a.	New Comers						
b.	Under-trial Prisoners						
C.	Women Prisoners						
d.	Young Offender						
e.	Transgender						
f.	Those suffering from						
	infectious disease						
g.	Drugs and Substance abuse						
	offender						
h.	High risk / Habitual						
	Prisoners						
i.	Pregnant Prisoners /						
	Lactating Mothers						
j.	Mentally ill						

II. INSTITUTIONAL PERSONNELS

2.01 Number of Prison Staff (Executing and Guarding):

S. No.	Prisons Staff	Sanctioned strength		Actua	l Strength
i.	Superintendent of Prison				
ii.	Additional Superintendent of Prison	1			
iii.	Deputy Superintendent of Prison				
iv.	Assistant Superintendents				
		М	F	М	F
V.	Chief Head Warders				
vi.	Head Warders				
vii.	Warders				
viii.	Others Clerical staff				
	Total				

2.02 Welfare Units / Educational Personnel and Medical Personnel:

S. No.	Prison Staff	Sanctioned strength	Actual Strength
i.	Welfare Officer		
ii.	Law Officer		
iii.	Counselor/Psychologist		
iv.	Teachers		
V.	Physical Trainer Instructor		
vi.	Probation Officer		
vii.	Driver		
viii.	Sweepers		
ix.	Others		
	Total		

2.03 Medical staff:

S. No.	Prison Staff	Sanctioned strength	Actual Strength	No. of visits to the prison per week
i.	Chief Medical Officer/Medical Office/Health Officer			
ii.	Assistant Civil Surgeons			
iii.	Nursing Staff			
iv.	Pharmacist			
V.	Psychiatrist			
vi.	Counselors			
vii.	Multi-Purpose Health Worker			
	Total			

2.04 Regular Visitors

S. No.	Visitors	Annual number of visit	Last Visit
i.	Court / Commission		
ii.	N.G.O / Social Worker		
iii.	Special Rappoteur		
iv.	Intern		
vii.	Others		
	Total		

2.05 Please Explain

- a. Adequacy of Staff_
- b. Steps taken to fill the vacancy_
- c. Morale of the Personnel_
- d. Jail Staff Training_

_				_							
R	\mathbf{a}	n	\sim	rt							
-	┏	u	u	IL	-	-	 	 	 	 	-

III. CUSTODIAL MANAGEMENT

3.01	What are the procedures that are followed by the prison on admission of a prisoner? Please elaborate
3.02	How is the attendance of the prisoner recorded on daily basis?

3.03 Awareness of Right and Duties

S.No	Statements	
i.	Are the board/paintings containing the rights and duties of the prisoner available inside the prison so that they may follow the 'dos' and 'don'ts'?	Yes / No
ii.	Are the board/paintings containing the discipline guidelines for the prisoner available inside the prison so that they may follow the 'dos' and 'don'ts and maintain discipline?	Yes / No
iii.	Are the board/paintings containing the daily routine of the prisoner available inside the prison so that they may follow the 'dos' and 'don'ts'?	Yes / No

Report:			
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IV. MAINTENANCE OF PRISONERS

4.01 <u>Food</u>

4.01.2 Are the quality and quantity of foods inspected by the concerned authorities? Yes / No

*(Ch 4.08 I & III, Superintendent and Medical Officer as per the manual 2016)

Yes / No

a.	lf	No,	which	official	inspects	the	food	provided	to
	Pris	soners							
b.	Number of inspections in a week.								
C.	Insp	ection	report of f	ood, pleas	e attach				

4.01.3 Please elaborate on the following list_

4.01.1 Whether the weekly menu is shown on the board?

S.No.	Basic Facilities	
1.	Nutrition	
2.	Quality	
3.	Quantity	
4.	Fresh and hot	
5.	Canteen rates	
6.	Variety in food	
7.	Dietary requirement	
8.	Quality & Cleanliness of utensils	
9.	Quality of food for children of women inmates as per their requirement	

4.01.4 Explain the provision of food ration (Please Attach the Menu):
a. Breakfast:
b. Lunch:
c. Snacks:
d. Dinner:
4.01.5 Days in a week non-Vegetarian diet being served to prisoners (twice a week as per Model Prison Manual Ch. 6):
a. If YES, does the prison have different kitchen for vegetarian and non-vegetarian?
4.01.6 Special provisions and diet for pregnant and lactating mother prisoners
4.01.7 Are prisoners who observe fast receiving extra articles of food suitable for such fasts? (Ch. 6.11) Yes/No
a. If yes, what food is served on such occasionb. If No, specify the reasons
4.01.8 Management of Kitchen (Ch. 2.12.1) with <u>Image representation:</u>
a. Location of the kitchen:
b. Maintenance & Cleanliness, please elaborate
c. Provision on wasted food, please elaborate:
d. Is the fly / insect proof mesh kept on windows of kitchen to protect from fly? Yes / No
e. Are there sufficient and clean space to store provision articles, vegetables, containers and cooking utensils etc? Yes / No

a. Source of water supply to the prison	
b. Filtration of water	
c. Supply of drinking water	
d. Safe drinking water	
e. RO system	
f. Is there adequate quantity of water supply in the Prison?	Yes/No
g. Provision on Rain water harvesting_	
Report:	

4.01.9 Clean drinking water & supply of water (Ch. 6.83) with <u>Image representation:</u>

4.02	Clothing and bedding (Ch. 6.48 with <u>Image representation:</u>)	
4.02.1	Whether proper prison clothes are provided to the convict prisoner duadmission into prison.	ıring their Yes/No
	Whether clothing and bedding according to the climatic conditions are to the prisoners? (Ex: Winter clothes)	provided Yes/No
	Please, specify articles provided to_	
	i. Under-Trial Prisonersii. Convict Prisoners	
4.02.3	History of suicide where prison's cloth is used in last 3 years? Please specify	
4.02.4	Please elaborate on provision on washing _ a. Washing of clothes_	
	b. Washing of blankets_	

c. Washing of sheets_

Report:....

4.03 Sanitation Facilities (Ch. 2.10) with Please attach images)

4.03.1 Please elaborate on sanitation facilities inside the prison

- a. Number of toilets and bathrooms available in the prison
- b. Number of western type of toilets.....
- c. How many toilets have flushing facilities?
- d. Who cleans these toilets and bathrooms
 - i. Number of Cleaning Staff
- ii. Specific duties of prisoners or part of Punishment
- e. Whether the inspection is done by any jail authorities? Yes / No

4.03.2 Please elaborate on the following_

S.No	Cleanliness
i.	Pest Control
ii.	Drains choking or clean
	drain
iii.	Toiletries, soap, paste
	etc.
iv.	Showers and taps in
	bathroom
V.	Washbasin
vi.	Seepages
vii.	Leaking taps
viii.	Toilet without flush
	facilities

4.03.3 Whether adequate equipme	nt is provided to cleaning staff?
Please Elaborate	

1	D	e	n	^		f														
	•	┖	v	u	4	L														

4.04 Accommodation (with Image representation)

Ch. 6.64- 'near the door of every ward the size of the room, and the number of prisoners it is capable of accommodating, shall be recorded'

4.04.1 Specification of Barracks

S. No.	Types of Barrack/Wards	Sanctioned Barracks for Prisoners	Actual Number of Barracks	Overcrow ding (%)
i.	Male Prisoner			
ii.	Young Prisoner (age 18-21)			
iii.	Female Prisoner			
	Total			

Any Provision for Third Gender, Please Explain_

04.2 Please Elaborate on Ventilation of Barracks:
a. Size of cells and barracks
b. Ventilation space/windows
c. Lighting, natural and artificial
d. White-wash done
e. Renovation and Maintenance
f. Ceiling and Exhaust fans

4.04.3 Please Elaborate on <u>Cleanliness and Environment</u>inside the Prison:

S.No	Cleanliness and Environment	
1.	Barracks generally	
2.	Mulaqat room	
3.	Mulahija wards	
4.	Kitchen and cooking area	
5.	Canteen	
6.	Corridors	
7.	Open areas	
8.	Overhead tanks cleanliness	
9.	Greenery – upkeep and additions	
10.	Garbage collection and disposal methods	
11.	Garbage Segregation	
12.	Foul Smell	
13.	Overflow	
14.	Sewage Condition	

Reg	าก	r	t	•																	
1701	,,		•	•				•	•	•			=	•	•	•	•	•	=	=	=

V. MEDICAL CARE

5.01	Hospitals-	
5.01.1	Type of hospital-	
5.01.2	Total number of beds in the hospital	
5.01.3	Whether there is a hospital inside the prison? Yes/No	
5.01.4	Whether medical dispensary available in prison?	Yes/No
	Availability of ambulance in the prison hospital. what is the other transportation during medical emergencies?	Yes/No
5.01.6	Please elaborate on the channel of communication emergency	J

5.01.7 Elaborate on the Facilities inside the Hospital_

S.No	Hospital Facilities	
1.	Availability of Doctor	
2.	Availability of medicines / expiry date	
3.	Special patients – HIV, 1B	
4.	Nurse	
5.	Medical record on Computer also	
6.	Regular visits of specialists, ENT, dental, Eye etc	
7.	Stretchers	
8.	Mental health issues	
9.	Physically handicapped	
10.	Dispensary for minor problems (headache etc.)	

5.01.8 Number of full medical inspection of all prisoners
i. At the entry in the Prison
ii. once a month
5.01.9 Number of full medical inspection of prison staff once a month
5.01.10 What are the provisions to segregate case, or suspected case, of infectious disease?
5.01.11 If prison has women prisoners, whether full-time or part-time gynaecologist appointed?
Explain briefly,
5.02 <u>Death in prison</u>
a. Is the procedure as specified in Section 176 of Code of Criminal procedure followed after death of a Prisoner
5.02.1 What procedures are following by the prisons during the following:
a. On custodial deaths
b. Post-mortem examination in cases of deaths incustody
c. Medical examination of prisoners
5.02.2 Number of custodial deaths in the prison in the last 3 years
Specify the reasons for such deaths

5.02.3 Deaths of inmates in Prisons _____

Name of the Prison	Natural Un-Natural Deaths Deaths		Cause Not Known	Total

5.02.4 Natural Deaths in Prisons during ____

Name of the		Natural Deaths	
Prison	Ageing	illness	Total Natural Deaths

5.02.5 Break-up of Natural Deaths (Illness) in Prisons during ____

Break-u Prisons	p of Natural Deaths (Illness) in	Total Number	
Illness	Heart		
	Lung		
	Liver		
	Kidney		
	HIV		
	Cancer		
	ТВ		
	Paralysis		
	Cholera/ Diarrhea		
	Schizophren ia with Epilepsy		
	Brain Hemorrhage		
	Intestine Perforation		
	Drugs/ Alcohol Withdrawal		
	Others		
	Total		

5.02.6 Un-Natural Deaths of prisoners in Prisons during ____

Un-Natural Deaths of prisoners in Prisons	Number
Suicide	
Execution	
Murder by Inmates	
Deaths due to Assault by Outside Elements	
Deaths due To Firing	
Deaths due to Negligence / Excess by Jail Personnel	
Accidental Deaths	
Other	
Total Un-Natural Deaths	

5.02.7 Mode of Suicide by Prison Inmates during ____

Mode of suicide	Total number
Hanging	
Poisoning	
Self Inf. Injury	
Drug Overdose	
Electrocution	
Others	
Total	

5.02.8	Mode of Murder of Prisoners by	/ Inmates in Jails during
--------	--------------------------------	---------------------------

State/UT	Firing	Stabbing	In-Fighting/ Quarrelling	Others	Total

5.02.9 Accidental Deaths of Prisoners in Jails during ____

Accidental Nature	Deaths due to Forces of	Total Number
	Snake Bite	
	Electrocution	
	Drowning	
	Accidental Fall	
Accidental Deaths	Burn Injuries	
	Road/ Train Accident	
	Drugs/ Alcoholic Consumption	
	Other	
	Total	
	Total Accidental Deaths	

5.02.10 Have these deaths been investigated? If so, what are the finding and general observation?

Attach Report_For Custodial deaths

5.02.11 What checks and safeguards have been adopted to prevent suicides of Prisoners?

5.02.12	Any criminal case inside prison in last 3 years?	
Υ	Yes / No	
H	low Many?	
E	Elaborate briefly	
5.02.13	What measures are in place to prevent and control epidemic disea	se(like
	Covid-19)?	
	Explain in detail:	
5.02.14	Whether the prison maintains a Journal of the visits of Chief Medic	al
	Officer?	Yes / No
5.02.15	Whether the Prison maintains medical registers other than jail man	ıual?
		Yes / No
5.02.16	Whether proper health facilities were provided to female inmates h	aving child
	(below 7 years).	Yes / No
5.02.17	Whether the child is vaccinated time to time and given education a to Education Act	s per Right
		Yes / No
5.02.18	Whether inmates having Ayushman health card outside the prison	, allowed for
	treatment in higher health care institutes?	
		Yes / No
5.02.19	Medical test facilities available inside prison, please specify	
J.UZ. 1J	ivicultal test lacilities available filside prison, piease specify	

a. Certification of Medical Officer stating the inability of the prisoner to atter	nd court. ⁄es/No
b. On the recommendations of Medical Officer, in the interest of the heat prisoner, he/she should be transferred to a hospital outside prison.	alth of a
Report:	

5.02.20 Serious illness – During serious illness is the following procedure followed?

5.03 Jail Breaks, Escapes & Clashes/Group Clashes in Prisons

5.03.1 Details of Escapees during ____

State/UT	Escapees Escapees from inside prison outside		Escapees from Police Custody	Total Escapees	Re- arrested Escapees
		Prison			

5.03.2 Jail Breaks - Number of incidences, injuries and deaths during _____

State/UT	Number of	Number of persons injured/killed				d/killed	
	Incidence		Injured			Killed	
		Inmates	Jail	Total	Inmates	Jail	Total
			Personnel			Personnel	

5.03.3 Clashes/Group Clashes (with use of Firearm) - incidences, injuries and deaths during $___$

Number of Incidence	Number of persons injured/killed					
moradino	Injured				Killed	
	Inmates	Jail Personnel	Total	Inmates	Jail Personnel	Total

5.03.4	Clashes/Group Clashes (without use of Firearm) - incidences, injuries
	and deaths during

State/UT	Number of Incidence	Number of persons injured/killed					
			Injured			Killed	
		Inmates	Jail	Total	Inmates	Jail	Total
			Personnel			Personnel	

5.03.5 Clashes/Group Clashes (with use of Firearm + without use of Firearm) - incidences, injuries and deaths during

State/UT	Number of Incidence	Number of persons injured/killed					
			Injured			Killed	
		Inmates	Jail	Total	Inmates	Jail	Total
			Personnel			Personnel	

VI. CONTACT WITH OUTSIDE WORLD

'Every Prisoner shall be allowed <u>reasonable facilities</u> for seeing or communicating with, his/her family members, relatives, friends and legal advisors for the preparation of an appeal or for procuring bail or for arranging the management of his/her property and family affairs He/she shall be allowed to have interviews with his/her family." (Ch. 8.01 of Model Prison Manual 2016)

6.01.1 As per the Model Prison manual 2016, Ch. 8.05 privileges such as interviews with visitors, and of writing and receiving letters for prisoners in good conduct should be allowed by the Superintendent of Prisons.

6.02.2 If yes, are the foreign national allowed to arrange for legal representation with the embassy in India as per Model Prison Manual 2016?

6.02.1 Does the prison commit foreign nationals?

Yes/No

Yes/No

6.03 <u>Telephonic and electronic Communication:</u>
6.03.1 Number Telephones in the prison
6.03.2 Maximum time allotted to the prisoner for communication:(in minutes)
6.03.3 Other Electronic Communication Devices available in the Prison (Virtual facility etc):
a
b c
Panart
Report:

VII. EDUCATION AND VOCATIONAL TRAINING

7.01 Education of Prisoners (with image representation)

'The objective behind educational programmes in prisons may be to channelize prisoners' energies into constructive and creative pursuits, instilling in them a sense of confidence and developing amongst them a social responsibility...." (Ch. 14.04 Model Prison Manual 2016)

- i) As per Model Prison Manual 2016 Ch. 14.10, it should be made compulsory for each prisoner to sit in educational classed at least two hours in a day? Is the provision being followed?.....
- ii) The Institution (Prison) should liaison with Department of Education/ NIOS/IGNOU and other approved educational institutions for obtaining education material and other help.

7.01.1 Please fill the following related details:

S. No.	Name of the Laisoning institution	Details of the course	Number of Prisoners enrolled	Pass percentage
1.				
2.				

7.01.2 Education Facilities inside the Prison:

S.No	Education Facilities	
i.	Is there a dedicated library in the prison for prisoners?	Yes/No
ii.	Number of teachers in the prison:	
iii.	Necessary equipment for education.	Yes/No
iv.	Are the services of prisoners used for educational purposes?	Yes/No
V.	Is there a functional library inside the prison premises?	Yes/No
vi.	Facilities for exam conduction?	Yes/No

7.01.3 Details of Educational facilities for prisoners during _____

State/UT		No. of prisoners benefitted by				
	Elementary Education	Adult Education	Higher Education	Computer Course		

7.02 Vocational training

According to Model Prison Manual 2016, Ch. 15.02 "Every State and Union Territory should have a clear policy for skill development programs and vocational training of prisoners. This policy should be incorporated in the Prison Manual/Rules."

.1 Does the prison run any vocational training program? How many?	Yes / No
If No, how are the prisoners obtaining their Industrial training within premises? Briefly explain.	n the prison
List out the Vocational training and skill development programm running in the prison (includes programme for differently-abled).	es currently
	How many? If No, how are the prisoners obtaining their Industrial training withi premises? Briefly explain. List out the Vocational training and skill development programm

7.02.2 Value of Goods Produced by Inmates during _____

State/UT	Gross Value of Sale Proceeds / Earnings (In Crore)

7.02.3 Number of Prison Inmates Imparted Trainings under Vocational Course during

Trainings	Total Number of Prisoner imparted training
Agriculture	
Carpentry	
Canning	
Tailoring	
Weaving	
Making of Soap and Phenyl	
Handloom	
Others	
Total	
% share of Total Vocational Trg.	

7.02.4 Rehabilitation and Other Support to prisoners during ____

	State/UT		Total No. of Prisoners
Rehabilitation	No. of	Male	
Support	prisoners to whom	Female	
		Transgender	
	financial assistance provided on release	Total	
Other	No. of	Male	
Support	convicts	Female	
renabilitated	rehabilitated	Transgender	
		Total	
	No. of	Male	
	prisoners to	Female	
	whom legal aid provided	Transgender	
	aid provided	Total	
	Wages paid	Skilled	
	per day to convicts (in	Semi Skilled	
	Rs)	Unskilled	

7.02.5 NGOs working for the Welfare of Prisoners during _____

Welfare of		
No. of NGOs working exc Reforms		
No. of NGOs working exc Women Prisoners		
Medical Counselling by NGOs	Male	
	Female	
	Transgender	
	Total	
Legal Counselling by NGOs	Male	
Noos	Female	
	Transgender	
	Total	

7.03 Employment of Prisoners

Report:....

- **7.03.1** What is the source of employment for prisoners (includes all prisoners: men, women, transgender etc.) in prison?
- **7.03.2** In a tabular format as below explain the work and income generation of the prisoners.

S.No.	Nature of work	Wages per day	Working hours in a day

VIII. LEGAL AID FRAMEWORK

Article 14, 22 (1) and 39 A of the Constitution of India together stresses on the right of a prisoner for accessing legal aid/legal representation like all other sections in the society.

8.01 Jail visiting advocate	S
-----------------------------	---

i.	Is the jail visiting advocates nominated for the prison?Yes/No
ii.	How many days a month do they visit?
iii.	Conditions of legal aid room and facilities
iv.	Legal awareness
٧.	Record of jail visiting advocates

8.02 <u>Legal Aid Clinic in every prison</u>

Is the Legal	Aid Clinic set up in the pr	Yes/No	
S.No.	No. of Lawyers	No of days in a week providing free legal services	

8.03 Functioning of Under-Trial Review Committee

•	Is the Under-Trial Review Committee headed by District Judge to identify under-
	trial prisoners who have completed half of the maximum period or maximum
	period of imprisonment provided for the said offence under the law set up in the
	district? Yes/No

If No, Why has this not been constituted? _____

8.04.1		•				•		application			•
	legal	defen	ice/aid	should	be pe	ermitted	to the	e Under-tr	ial pris	oners.	Please
	elabo	rate	such	legal	aid	prov	isions	granted	by	the	prison
											
8.04.2			•					sion that ir		•	
			•	•				delay in p		•	-
	before	e the c	court ar	nd subse	equentl	y delayi	ng the	date/proce	ss of he	earing.	
	Does	the pr	oblem	persist i	n the p	rison?			Yes	No.	
a.	If Yes	, state	the re	ason							
	_				1		r				
b.	From	which	station	n/unit is 1	the req	uisition	for esc	ort sought	<i>!</i>		
8 N/ 3	Trans	for c	arious	illness	and o	leath o	ıfanı	under trial	nrieon	ar sh	ould be
0.04.0				ht to the				ander than	prisori	CI 311	Julu DC
			ne follo		1101100		oodi t.				
	Liabo	iale li	ic iolio	wing.							
8.04.4	Trans	fer-Or	n what	reason	s are t	the und	ler-trial	prisoners	transfe	erred f	rom the
	prisor							L			
	і.	_	-Prison	1							
			-Prison								
	iii.		-State.								
	111.	IIIICI	-State.								
8.04.5	Is the	re anv	, proble	em of pro	ovidina	escort t	to unde	er-trials for	court ar	opeara	nce?
0.0		e Spe	-	э. р						- p	
	. 1003	о орс	<u></u>								

8.04.6 Holding of Lok Adalat in Jail Premises. Please Explain_

8.04 <u>Legal Aid Facilities to Under-trial prisoners:</u>

8.04.7 Release (Ch. 24.53)-

On receipt of bail bond or release order, an under trial prisoner should normally
be released within four hours from the prison. Is the procedure of release duly
followed as per the Manual and Prisons Acts, 1894?

	Yes/No
If No, what are reasons for delay?	

8.05 **Procedure for Appeal**

- a. Are the provisions under section 383 of Cr.P.C, 1972 which allows an appellant in prison to present petition/appeal exercised through the Superintendent of Prisons?

 Yes/No
- b. Explain other provisions in place for the procedure for appeal.

8.06 Remission

How many prisoners have been granted remission under the following criteria from 2016 till now?

- a) Provisions under the Prisons Act, 1984
- b) Section 432 of the Code of Criminal Procedure
- c) Article 72 or 161 of the Constitution of India
- d) Ordinary Remission
- e) Special Remission
- f) What procedure is followed for remission of sentences of the inmates?

8.07 Parole and Furlough (Ch. 19)

'Parole and furlough to inmates are progressive measures of correctional services.'

a.	What	kinds	of I	Emerge	ency	Parole	are	granted	l to	priso	ners?	Briefly	explair
	specific	c even	tuali	ities.									
b.	Were t	the pris	sone	ers deb	arrec	l or with	ndrav	vn the p	rovi	sions	of pard	ole or fu	ırlough?
												Yes	/No.
	If yes,	state f	ew s	specific	reas	ons:							

8.07.1 Persons Released on Parole, Parole Absconders / Arrests _____ :

Status of Prisoners		Total Numbers
Released on	Male	
Parole	Female	
	Transgender	
	Total	
% share		
Parole Absconders	Male	
	Female	
	Transgender	
	Total	
% share		
Parole Absconders	Male	
Arrested	Female	
	Transgender	
	Total	
% share		

8.08 Pre-Mature Release (Ch. 20)

'The primary objective underlying premature release is reformation of offenders and their rehabilitation and integration into the society, while at the same time ensuring the protection of society from criminal activities.'

As per the **Model Prison Manual, 2016** there is mention on the constitution of a State Level Committee to recommend premature release of life convicts in appropriate cases and the modified procedures/guidelines on premature release of prisoners issued by the National Human Rights Commission to the States/UTs.

i.	Is there a State Level Committee constituted as per the Manual?	Yes/No
ii.	Is the procedure/guideline issued by the Commission followed?	Yes/No
	If yes, Please elaborate the procedures followed:	

IX. WELFARE OF PRISONERS

9.01 Mental Health - Counselling and Psychotherapy

'Ch 17.02 of the Model Prison Manual 2016 states the need for initial classification of the prisoner and the study of individual matters as the starting point of all welfare programmes'

S.No.	Mental Health of the Prisoners	
i.	Are there professionally qualified counsellors engaged in the	Yes/No
	prison?	
	If yes, How Many?	
	Do they regularly visit prison?	
ii.	Does the Prison maintain record of the reports of mentally ill	
	patients?	
iii.	Number of prisoners with mental illness_	
iv.	How many custodial suicides have been reported in the	
	prison from 2015 to 2020?	
V.	What suicide prevention measures are followed to avoid such in	ncidents?
	Explain_	
vi.	What steps would be taken by the prison authorities on	
	knowing that the prisoner is mentally challenged / unstable?	
	Please Explain_	
vi.	Whether provision of mental health act followed?	

9.02 Recreational and other activities

As per the Manual, please list out sports and cultural activities available inside the prison_

S.No.	Sp	orts	Cultural activities
Indoor Games		Outdoor Games	
a)			
b)			
c)			

9.02.1 Please specify the details of the following_

S.No	Recreational Activities	Number of	Number of
		session	Participant
			enrolled
1.	Meditation		
2.	Yoga		
3.	Plays and Drama		
4.	Spiritual Upliftment		
5.	Counselling		
6.	Drug de-addiction		
7.	Vipasana		
8.	Art of Living		
9.	FM Section		
10.	Music		
11.	TV		
12.	Dance		
13.	Others		
14.	Festivals (Name Them)		

9.03 Non-Governmental Organisations

a. Are there any N.G.Os working in prison for welfare of prisoners? Yes/No

How many?

Please specify the details of N.G.Os

S.No	Name of the NGO	Objective of the NGO

9.04 Prison Discipline

- b. Punishment to prisoners
 - i. Please cite the reasons of punishment to prisoners:
 - ii. Briefly elaborate on Punishment given to Prisoners:

9.05 Grievances Redressal System (Ch. 21.16)

'Voicing resentment/grievance is an elementary human instinct. If it is suppressed, it can lead to an aberrant frame of mind which will be detrimental to natural and healthy growth of body and mind.'

S.No	Grievances Redressal Mechanism	
i.	Number of Complaint box in the prison premises	
ii.	Is there a Committee formed under the Superintendent to monitory the grievances?	Yes/No
iii.	Does the District Judge visit the prison to hear grievances/requests?	Yes/No
iv.	Does the Superintendent perform inspections weekly of the prison?	Yes/No

9.06 After care and Rehabilitation (Ch. 22)

Report:....

'The process of after-care and rehabilitation of offenders is an integral part of institutional care and treatment. After care services should be extended to all needy persons released from prisons, conditionally or unconditionally or on license.'

a. As per the Manual 2016, a District Prisoner's After Care and Rehabilitation Committee should be set up at district or state level to devise and develop mechanisms for rehabilitation of released convicts. Is the Committee constituted? Yes/No
If yes, explain the after-care/rehabilitation measures followed:
a
b
If No, explain the reason :
9.07 Open / semi-open institution (Ch. 23)
'All Open and Semi-open institutions are intended to put into practice the contemporary ideology of reformation, correction and rehabilitation of convicted prisoners. This restores dignity of the individual and develops in him/her self-reliance, self-confidence and self-responsibility.'
Note: As per Manual 23.03, certain categories of prisoners are not eligible for transfer to any of the open situation.
i. Explain the open institutional set up present in the prison:
ii. Are there a Selection/Classification Committee constituted for the purpose of selecting prisoners for confinement in any Open Prisons? Yes/No
If yes, explain the composition
If No, what are the other procedures followed?

X. CLASSIFICATION OF PRISONERS (Ch. 24, 25, 26 and 27)

10.01 How are the prisoners classified based on the category of offences (Ex. Extremists, drug offenders, murderers, sick, young offenders etc.? Please specify...

10.02 <u>Under-trial Prisoner</u>

a. What procedures are followed at the time of admission of under-trial prisoners? Please elaborate...

10.02.1 Number of Undertrial Prisoners by Duration of Confinement:

Duration of Confinement	Sex-wise	Number	Percentage Share (%)
	Male		
Upto 3 Months	Female		
Opto o months	Transgender		
	Total		
	Male		
3 to 6 Months	Female		
	Transgender		
	Total		
	Male		
6 to 12 Months	Female		
	Transgender		
	Total		
	Male		
1 to 2 Years	Female		
	Transgender		
	Total		

	Male
2 to 3 Years	Female
2 to 3 Tears	Transgender
	Total
	Male
3 to 5 Years	Female
3 to 5 Tears	Transgender
	Total
	Male
Above 5 Years	Female
Above 5 Tears	Transgender
	Total
	Male
Total	Female
Total	Transgender
	Total

10.02.2 Please provide details of the following:

Total n	Total numbers of UTPs who are :-				
i.	Provided with legal aid counsel				
ii.	Not provided with Legal aid and assistance				
iii.	Have engaged their own defence counsel				
	Facing Long Trial and are behind bar due to non-				
iv.	appearance of the lawyer or frequent adjournments asked				
	by their counsel:-				

10.02.3 Undertrials Released / Transferred during _____

Status of Undertrial Prisoners	Total Numbers
Released on Bail	
Acquitted (By Lower Courts)	
Released on Appeal (By Higher Courts)	
Transferred to Other States	
Extradited	
Other Releases	
Total	

10.02.4 Details on Section 436A Cr.P.C

Section 436A stated that, Maximum period for which an under trial prisoner can be detained- Where a person has, during the period of investigation. inquiry or trial under this Code of an offence under any law (not being an offence for which the punishment of death has been specified as one of the punishments under that law) undergone detention for a period extending up to one-half of the maximum period of imprisonment specified for that offence under that law, he shall be released by the Court on his personal bond with or without sureties:

Provided that the Court may, after hearing the Public Prosecutor and for reasons to be recorded by it in writing, order the continued detention of such person for a period longer than one-half of the said period or release him on bail instead of the personal bond with or without sureties

Provided further that no such person shall in any case be detained during the period of investigation, inquiry or trial for more than the maximum period of imprisonment provided the said offence under that law."

1.	Total Number of under-trial Prisoners who are languishing in jails after
	completion of one half of the maximum period of
	sentence

2. Please Specify the details:

S.No	Name of Prisoner	Time Period spent in custody	Maximum Period of Sentence	Reason for non-release

3. Status of Undertrial Inmates under Section 436A of Cr.P.C. as on _____

Name of the Prison	inmates eligible for premature release under Section 436A			Number of inmates released under Section 436A of Cr.P.C.				
	М	F	Tr.	Total	M	F	Tr.	Total

10.02.5 Details on Section 151/107/116(3) Cr.P.C

When a police arrests a person u/s 151 CrPC, it submits a report to the executive Magistrate u/s 107 CrPC, who initiates an enquiry. Many a time, the Magistrate orders judicial custody of the person u/s 116 (3) CrPC.

The intent of legislature was to empower the executive to order such detention only as a preventive measure under emergency circumstances and not for prolonged duration.

- 1. Please specify the details of prisoners who are languishing in jail u/s 151/107/116(3) Cr.P.C for longer than a week......
- 2. Please specify the details:

S.No	Name of Prisoner	Date of Remand to Custody	Designation of the Officer/Court who ordered Custody

3. Please specify the list of prisoners who spent longer than a week in a jail u/s 151/107/116(3) Cr.P.C during the calendar year:

S.No	Name of Prisoner	Date of Remand to Custody	Date of release	Designation of the Officer who ordered Custody

10.02.6	Please specify total number of prisoners languishing in jail even after grant of bail						
S.No	Name of Prisoner	r Date of ord	er granting	y Re	ason of non-		
		ba	ail		release		
10.02.7	Please specify the granting them bail	-		released	on the order		
S.No	Name of	Date of order	Date of	release	Reason for		
	Prisoner	granting bail			delay		
	+						
10.02.8	Please specify tota acquittal	I number of pris	oners lang	uishing i	n jail even after		
S.No	Name of Prisone	Date of a	Date of acquittal		of non-release		

10.02.9 Please specify the list of prisoners who were released from jail after completion of their sentence during calendar year

S.No	Name of Prisoner	Date of acquittal	Date of release	Reason for delay, if any

10.02.10	Please specify the information during calendar year (20	017 to 2	2021) in
	regards with Under -Trial Prisoners_		

:	Tatal access of LITDs who have been	المسترين والمام المسترا والأزير المسترين	
l.	Total number of UTPs who have been	provided with legal aid counsel	

1. Please Specify the details:

S.No	Name of Prisoner (Under-Trial)	Name of the Counsel	Date of release	Reason for delay, if any

10.02.11 Please provide following details

	·
	otal numbers of UTPs whose Bail application is pending before- . Trial Court
ii	. High Court
iii	. Supreme Court
B. To	otal numbers of UTPs whose appeal against the conviction is pending before-
i.	High Court
ii	Supreme Court

ii. Total number of UTPs who have engaged their own defence counsel_____

		position t	·		·	d or ba	ail bond		?	
Name o		Release on Complet of Detention Period	tion	Release before Comp of Detention	letion	Rele on B	ased Bail		ner Ieases	Total
10.02.1	3 Tvn	es of Inma	ates S	uffering	from M	ental I	liness as	on		<u> </u>
S.No		onvicts		lertrial s	Deter		Transfe ed to Othe States	err r	Others	Total
10.02.1	4 Mo	vement of	inma	tes outs	ide the	jail pre	emises du	ring		
S.No		Visit of In Coเ	nmate urts	es to			mates fo			s taken on , etc. during

5.NO	Courts	Medical Attendance	remand, etc. during the period

10.03 Convict Prisoner

10.03.1 Number of Convicts by Period of Sentence

S.No	Period of Sentence	Number of Convicts	Percentage Share
1.	Capital Punishment		
2.	Life Imprisonment		
3.	10 - 13+ Years		
4.	7 - 9+ Years		
5.	5 - 6+ Years		
6.	2 – 4+ Years		
7.	1 - less than 2 Years		
8.	6 Months – Less than 1 Year		
9.	Less than 6 Months		
10.	Total		

10.03.2 Period of Detention of Convicts in Jails due to Non-payment of Fine Amount after Completion of their Sentence as on _____

S.no	Period of Detention of Convicts	Sex-wise	Number
1.	Below 6 months	Male	
		Female	
		Transgender	
		Total	
2.	6 months &	Male	
	above - Below 1 — year	Female	
		Transgender	
		Total	
3.	1 year & above -	Male	
	Below 2 years	Female	
		Transgender	
		Total	

4.	2 years & above -	Male	
	Below 3 years	Female	
		Transgender	
		Total	
5.	3 years & above -	Male	
	Below 5 years	Female	
		Transgender	
		Total	
6.		Male	
	5 years & above	Female	
	o youro a abovo	Transgender	
		Total	
7.		Male	
	Total Convicts	Female	
	10101 001111013	Transgender	
		Total	

10.03.3 Convicts Released during ____:

S.No	Releas	Releas	Premat	Releas	Pardon	Transf	Other	Total
	ed	ed on	ure	ed on	S	er -red	Releas	
	after	Bail	Releas	Appeal		to	es	
	Compl		е			Other		
	etion					States		
	of							
	Convic							
	tion							
	Period							

10.03.4 Please specify the details:

Total n	Total numbers of Convict Prisoners who are_			
i.	Have never applied for parole			
ii.	Not provided with Legal aid and assistance for their petition in High Court			
iii.	Not provided with Legal aid and assistance for their petition in Supreme Court			
iv.	Have completed one-half of the maximum period of punishment specific for their act of crime commission (not for the offence for which punishment of death has been specified			

10.03.5 Please specify the details:

S.No	Total Convicted Prisoners	Number of Employed Convicted Prisoners	Total Disposal of Amount

10.03.6 Please specify the information during calendar year (2017 to 2021) in regards with Convict Prisoners_

i.	Total	number	of CPs	who have	e been provided	l with legal aid	counsel
					•	_	

11	Latal number at C'De who have anguaged their own detance council	
ii.	Total number of CPs who have engaged their own defence counsel	

10.03.7 Please specify the details:

S.No	Name of Prisoner (Convicted)	Name of the Counsel	Date of release	Reason for delay, if any

10.03.8 Please provide the exact number of Death Row Convicts facing Capital Punishment as on the date:

a.	The Status of Legal aid assistance and advice (whether provided or not, if Yes
	success of mercy petition) to death convicts:
b.	The time period of pendency of mercy Petition for the death row convicts:
C.	Whether the prison follows any compensation scheme for the deceased?
	Yes/No
	Please specify
	If yes, how the facilities of compensation are paid to the next of the kin of
	deceased?
	Please specify

10.03.9 Please specify the details:

Total n	umber of Death convict_	
i.	Who are languishing behind bar for more than 20 years:	
ii.	Who are languishing behind bar for more than 40 years	
	and are never granted bail or parole:	
iii.	Who never filed appeal before Supreme court of India:	
iv.	Who <u>have never</u> filed appeal before the Supreme Court	
	of India:	
	i. Special Leave petition-	
	ii. Review Petition	
	iii. Curative petition	
	iv. Mercy petition	
V.	Who have filed appeal before the Supreme Court of	
	India:	
	i. Special Leave petition-	
	ii. Review Petition	
	iii. Curative petition	
	iv. Mercy petition	
vi.	Total number of Supreme Court death row convicts who	
	have filed mercy petition but rejected by the President of	
	India with time duration of pendency of the petition	
	before rejection of the mercy petition:	

10.04 Life Convicts

- **10.04.1** Total number of Life convicts who are languishing behind bar for more than 12 years and have:
 - a. Granted Parole
 - b. Never Granted Parole
 - c. Applied for remission
 - d. Not applied for remission
- **10.04.2** Total number of life convicts who are not provided with legal aid and assistance to file appeal before_
 - a. The Supreme Court
 - b. The High Court

10.05 Differently able Prisoner

S.No	Differently able Prisoner	Classification Prisoners	
		Under-Trial	Convict
i.	Male		
ii.	Female		
iii.	Third Gender		
	TOTAL		

10.05.1 Whether any special facilities are provided to differently able prisoner in comparison to normal prisoners?

Yes/No

10.05.2 Any provision for differently able prisoners, Please Elaborate_

S.No	Provision for Differently able Prisoners	
i.	Sanitation facilities	
ii.	Food table	
iii.	Separate accommodation facilities	
iv.	Ward / barrack	
V.	Vocational training programs	
vi.	OHRC guidelines followed or not_	

10.06 Women Prisoners

10.06.1 Whether any special facilities are provided to women pregnant prisoner?

Yes/No

10.06.2 Are sanitary pads given free of cost to women prisoners?

Yes/No

10.06.3 Any provision for Female prisoners, Elaborate_

S.No	Provision for Differently able Prisoners	
i.	Sanitation facilities	
ii.	Food table	
iii.	Separate accommodation facilities	
iv.	Ward / barrack	
V.	Vocational training programs	

XI. EXECUTION OF SENTENCES (Ch. 12)

11.01 Please specify the details:

Statements	Yes/No
Is the sheet for a prisoner sentenced to death duly filled under	
the supervision of the Superintendent?	
As required by section 30 of the Prisons Act, the convict who is	
sentenced to death by the courts from the date of admission to	
a prison be confined in a cell in a special yard. Is the rule	
followed for such prisoners?	
Are the Jailors trained to note the psychological observations of	
prisoners sentenced to death?	
Is the prisoner sentenced to death allowed the following	
facilities?	
-Interviews with friends, relatives, legal advisors, religious	
priests/faith based head	
-Religious books/pictures	
What is the Procedure followed for the disposal of dead body of	
the inmate?	
i. Family available	
ii. Family Not Available	
	Is the sheet for a prisoner sentenced to death duly filled under the supervision of the Superintendent? As required by section 30 of the Prisons Act, the convict who is sentenced to death by the courts from the date of admission to a prison be confined in a cell in a special yard. Is the rule followed for such prisoners? Are the Jailors trained to note the psychological observations of prisoners sentenced to death? Is the prisoner sentenced to death allowed the following facilities? -Interviews with friends, relatives, legal advisors, religious priests/faith based head -Religious books/pictures What is the Procedure followed for the disposal of dead body of the inmate? i. Family available

11.02 **Appeal**

• In case of appeal or petition of mercy are the procedures for application to the courts, Governor/President, legal aid, mental & physical health evaluation, final meetings with family members being followed?

Ren	ort		

XII. EMERGENCY AND DISASTER MANAGEMENT

12.01 Security (Building)

a. Height of the Wall:	
b. Total Number of Prison Security personnel:	
c. Total Number of Prison Security personnel on duty at a time:	
d. Whether they are from State Police? If yes, which Wing Department:	•
e. Number of times the inspection or patrolling of the prison on daily b	pasis:
f. Number of active CCTV cameras in the prisons:	
g. Duration of CCTV footage preserved by the Prison authorities?	
h. Monitoring system of CCTV cameras	
i. Communication and Wireless systems available with the prison per	rsonnel:
12.02 Elaborate in detail about response/ contingency plans of S during emergency situations such as the Natural disasters, Pr outbreak/ riots, Epidemics, Hunger strikers, Overcrowding, Suicid and Fire.	rison escapes,
12.02.1 Are the following systems in place and regularly checked?	
12.02.2 Does the Prison have SOPs on Natural Calamities?	
If yes, Please attach in annexure	
12.02.3 First Aid kits	
How often are the first aid kits replaced with the new ones?	Yes/No

12	03	Disa	ster	man	agem	ent

a. Are the personnel trained for handling natural disasters?

Yes/No

If yes, plea	se explain the	training	proces	s and the tra	iners		
12.03.1 Fire serv	ices						
a. How often	are fire extingu	ishers c	checked	l?		Ye	s/No
Whether F	ire Alarm are a	vailable	inside	the Prison.		Ye	s/No
How many	?						
b. History of f	ire accident in l	ast 3 ye	ear?			Ye	s/No
How many′	?						
Specify the	reason,						
Measure ta	ken after that						
c. Are the wa	iter houses ma	intained	d and cl	necked regul	arly ?		
12.03.2 Emergen	cy response/C	QR Tea	m				
emergency	ne Quick Rearsituation? If ye	es, how	many r	nembers do	es it compr	ise? Ye	s/No
b. Are the tea training.	ım trained for l	nandlinç	g emerç	gency situati	on? Explai	n the p	rocess of
c. Whether Yes/No	emergency	bell	are	available	inside	the	prison?

12.04 Alarm systems

1.	How many sirens are there and are these being regularly checked? Yes/No
2.	Explain the number and type of alarm systems in a sentence
12.05	Emergency communication systems
i.	Number of Telephones
ii.	Are walkie-talkies available with all the members of the emergency response
	team? Yes/No
iii.	Is mock drill part of training (with regards to fire accidents, flood situation, prisor
	escape, riots, hunger strike, suicides) for Prison staff? Yes/No
	How often are such drills organized?
iv.	Does the mock drill/training/guideline provided to prisoners in regards with
	natural disaster such as fire accident, flood situation and others? Please specify
٧.	Quote an incident of emergency situation and explain the challenges of
	achievements, if applicable.
vi.	How overcrowding inside the barrack is dealt with?
Repoi	rt:

XIII. PRISON ADMINISTRATION AND DEVELOPMENT

13.01 Staff Development (Ch. 30)

'A concerted approach towards staff development should be made an integral part of the legal framework that regulates prisons.'

13.01.1 Recruitment:

Mention the type of recruitments/intake followed to fill the manpower needs in the prison department for the following posts:

a. Superintendent	
b. Deputy/Assistant Superintendent	
c. Chief Head Warders/Head Warders/Warders	
d. Psychologists	· · · · · · · · · · · · · · · · · · ·
e. Social Workers/Case workers	
f. Law Officer	

13.01.2 Staff Training, Training Institutions, Appointments:

1. Briefly explain the trainings provided to the following staff and the training institutions:

S.No.	Training imparted to the	Duration of the	Training Institution
	following staff	training	
1.	Supervisory staff		
2.	Executive		
3.	Custodial		
4.	Security		

2. Tick the trainings that are imparted to the staff from the following table (Ch. 30.69 to 76):

Physical	Unarmed	Cane drill	Mob-dispersal	Gender
training	combat			sensitization
Prisoner	Weapon	Practical	Short term course	Vertical
Rights	training	training in	on aspects of	Interaction
		various	Correctional	Courses (for
		branches	Administration &	prison officers)
			Treatment	
			Offenders	

13.02 Board of Visitors (Ch. 29)

According to the Model Prison Manual 2016, the state government shall constitute Board of Visitors comprising of Official and Non-official members at District and Subdivisional level.

a. Is the Board of Visitors cor	nstituted?	Yes/No
If No, State the reason		
If yes, list the official memb	pers (designations) :	
1		
2		
3.		
4.		
List of Non-official members	(designation/name of the org	ganization):
1		
2		
3.		
4		
**	•	

b.	Number of visits by the Members of the Board in a year :	
	Are the minutes of meeting recorded in the Visitors' Minute Book/inspection register? Yes/No	
13.0	3 State advisory board (Ch. 32)	
	Is there an Advisory Board constituted in the state to advise the State Governr and the Prison Administration on matters relating to correctional work in pris rehabilitation of inmates and redressal of grievances of prisoners Yes/No	
I	If Yes, list the constitution:	
(Mention both the official and non-official members)	
13.0	94 Prisons Development Board (Ch 32.19-33)	
a.	Is there a high powered Prisons Development Board set up in the state improve and modernize the infrastructural facilities in prisons?	e to
	·	s/Nc
b.	Does the state publish its Annual Report every year (Ch. 32.24)?	s/No
C.	Has the State Prison Manual been updated in lines with the Model Prison Ma 2016? Yes/No	nua

13.05 Prison Computerisation (Ch. 31)

'The entire prison administration needs to be computerized so that databases can be accessed easily and managed more efficiently.'

13.05.1 Explain the following in brief:

S.No	Statements	
i.	Whether the Prison management system (PMS) installed in the prison?	Yes/No
ii.	Whether the Prison management system (PMS) functional?	Yes/No
iii.	Are there tracking system of prisoners out on parole/furlough? If Yes, how are the tracking done? If No, why is there no system as such?	Yes/No
iv.	Is there tracking/storage of information on prisoner once completion of sentence? If yes, how are the tracking storage done? If No, why is there no system as such?	Yes/No
V.	Is there web based prison software that links courts and police stations? If yes, please elaborate the functioning? If No, why is there a delay to installing/operationalize the software?	Yes/No
vi.	Are there video conferencing facilities for prison inmates with Image representation?	Yes/No

	If Yes, how are the meetings organized and during what intervals? If No, why is there no facility as such?	
vii.	Is there a biometric access for in and out movements of inmates? If no, what are the other mechanisms followed:	Yes/No
viii.	Is there a provision of kiosk system in the prisons for benefit of prisoners to access their case details, date of hearing, appeal process etc.? If yes, please elaborate in short. If No, what are the other provisions?	Yes/No

13.06 Integrated Criminal Justice System

Ch. 31.06 – 'As part of the Integrated Criminal Justice System (ICJS) implementation of all components of ICJS i.e. Prisons, Courts, Police Stations, prosecution offices and forensic laboratories need to share data as per the data sharing matrix in Annexure 12 of the Model Prison Manual 2016.'

13.06.1 Please specify the details:

S.No						
i.	Is there a	Yes/No				
	prisoners?	If yes, whi	ch of the foll	owing info	rmation in the	
	table below	is recorded	! ?			
	Tick the app	olicable one	es.			
	Bail	Parole/	Punishment	Remand	Transfer	
		Furlough				
	Work	Income/	Court	Coun-	Release/Any	
	Allocation	Wages	appeals/	selling	Other?	
	7 tiloodtion	Wages	production	Johning	Other:	
			production			
ii.	Is the Autor	Yes/No				
	the prison s	103/110				
	to monitor th					
	to monitor ti					
•••	Λ (Ι (
iii.	Are the f					
	manageme					
	a. Keepir	Yes/No				
	b. Frequency of visits					Yes/No
	c. Details of contact/identity of visitors					Yes/No
iv.	Is there a Centralized Prisoners Registry that can be					Yes/No
	accessed by Law Enforcement Agencies? If no, why is the					
	registry not operationalized yet?					

XIV. RECOMMENDATION

Observation / Remarks / Recommendation / Grievances from the inmates / prison staff (If any) :								

Date (s) of the visit: (Name)
Place: Designation